BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPLE BENCH AT NEW DELHI

APPEAL NO.: 15 OF 2021

IN THE MATTER OF:

PRAMOD ....**APPELLANT**

VERSUS

STATE OF UTTAR PRADESH & ORS. ....**RESPONDENTS**

INDEX

S.NO.	PARTICULARS	PAGES
1.	Additional Affidavit on behalf of Respondent no. 8 (M/s. Star Mines).	1 – 5
2.	**Annexure F**: Letter of Director Mining, U.P. dated 04.03.2022 permitting adjustment of amount of royalty for the interrupted period in further installments.	6
3.	**Annexure-G**: Correspondence appointing expert body and constituting expert committee for finalization / approval of Replenishment Study' in compliance of Hon'ble Tribunal's order dated 14.10.2020, 04.11.2020.	7 – 17
4.	**Annexure-H**: Correction of geo-coordinates vide order dated 30.12.2021.	18
5.	Vakalatnama already on record	
6.	Proof of Service	19

RESPONDENT NO. 8

THROUGH

YUVRAJ SHARMA
Advocate
Chamber No. 488, Lawyers Chamber Block – II,
Delhi High Court,
New Delhi – 110 003
Phone : +91-9560195889
Email: yuvraj1993@gmail.com

New Delhi
Dated: 6th May 2022

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPLE BENCH AT NEW DELHI

APPEAL NO.: 15 OF 2021

NOTARY GOVT. OF INDIA Kailash Chandar Sharma Advocate Regd.No. 3410 GHAZIABAD NOTARIAL NOTARIAL

IN THE MATTER OF:

PRAMOD ....APPELLANT

VERSUS

STATE OF UTTAR PRADESH & ORS. ....RESPONDENTS

ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 8 (M/S. STAR MINES).

MOST RESPECTFULLY SHOWETH:

I, Deepak Chaudhary, authorized representative and partner of Star Mines, Aged about 30 years, S/o. Sh. Vedpal Singh, R/o. Gali no.2, Dayal Colony, Hakikat Nagar, Saharanpur – 247 001 (U.P.), am competent to depose and swear this affidavit in my capacity as authorized representative and partner of respondent no. 8, having gone through the official records do hereby solemnly affirm and declare as under:-

1. That the answering respondent herein has already filed its reply to the captioned appeal but due to subsequent developments, which have definite bearing, indispensably required to be placed before the Hon'ble Tribunal for consideration for just disposal of the appeal hence, the instant affidavit, craving leave of the Hon'ble Tribunal to

NOTARY GOVT. OF INDIA Kailash Chandar Sharma Advocate Regd.No. 3411 GHAZIABAD

- 6 MAY 2022

place these additional facts, to be considered/read alongwith earlier reply, contents whereof are not repeated herein for the sake of brevity, by way of instant affidavit.

2. That the answering respondent is quite sanguine that a dispassionate appreciation of the captioned appeal in light of the 'Preliminary Objections' raised in the main reply, the Hon'ble Tribunal would unmistakably dismiss the appeal being actuated by malafide and also devoid of any merit but since the answering respondent is duty bound to respond and answer each and every query of the Hon'ble Tribunal's order dated 09.06.2021, the instant additional affidavit has been filed alongwith germane material.

3. That in so far as 'per day production' is concerned, the project proponent sought clarification from the competent authority, in response thereto, the Director, Directorate of Geology and Mining, Uttar Pradesh vide letter dated 04.03.2022, clarified the position based on Rule 28(2)(ii) and Rule 41(h) of the *Uttar Pradesh Upkhanij (Parihaar) Niyamavli 2021* that annual production of *Minor Minerals* by the lease-holder is provided under the 'Environment Clearance' and that fixation of per day production is neither scientifically possible nor permissible due to several factors, including and not limited to, cessation of production due to monsoon season between July to September (every year) i.e. rise in the water level of river Yamuna in rainy season, prohibition of mining activity because of competent Court's direction/stay, other reasons like Covid

NOTARY GOVT. OF INDIA Kailash Chandar Sharma Advocate Regd. No. 3411 GHAZIABAD

6 MAY 2022

restrictions, prevailing market conditions etc., in those cases the annual production is adjusted in remaining months simply because the lease-holder is entitled for production of permitted quantity in EC, having paid the revenue for the permitted quantity for whole year. It further amplifies the position that there is no provision in any of the Rules / Guidelines in force, to determine or restrict the daily production quantity for such lease-holders who have been granted EC for a fixed annual production based whereof the revenue was decided and duly deposited with State exchequer. Further, rule 41(h) provides that in the event of interruption of mining operation in the mining area due to any special or unforeseen circumstances, the District Mining Officer, with prior approval of the State Government, shall make adjustment of the amount equal to the installment payable during the interrupted period. Copy of the Director's letter is annexed herewith and marked as **Annexure-F**.

4. That the project proponent (answering respondent) has been adhering / complying with the conditions of EC as also the competent authorities governing the mining activities in its lease, in as much as the '*Replenishment Study*' (as directed by the Hon'ble Tribunal) has been done and the State Authorities are corresponding with expert agencies (Central Mine Planning and Design Institute Limited, Jharkhand) in this regard. Copy of correspondence is annexed herewith as **Annexure-G**.

NOTARY GOVT. OF INDIA Kailash Chandra Sharma Advocate Regd. No. 3411 GHAZIABAD

- 6 MAY 2022

5. That pursuant to answering respondent's letter dated 26.10.2021 (Annexure-D of main reply at pg. 63) requesting correction of minor typographical error relating to geo-coordinates in EC dated 26.03.2021, the State Environment Impact Assessment Authority Uttar Pradesh (SEIAA-U.P.) has carried out correction of the geo-coordinates mentioned in the Environment Clearance and the same is annexed herewith as **Annexure-H**.

PRAYER

In view of what has been humbly submitted above read with the contents of main reply, it is succinctly established that there has been no violation of any rule, procedure, guideline much less order of this Hon'ble Tribunal while granting subject EC (dated 26.03.2021) which has been granted in favour of the answering respondent after minutest scrutiny; the present appeal is devoid of any merit, vexatious in nature, actuated by malafides and an abuse of the process of this Hon'ble Tribunal and the same deserves to dismissed forthwith with costs.

Prayed Accordingly,

NOTARY GOVT. OF INDIA Kailash Chandar Sharma Advocate Regd. No. 3411 GHAZIABAD

DEPONENT

M/S STAR MINES
PARTNER

VERIFICATION

6 MAY 2022

I, above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

Verified at New Delhi on this the 6th May 2022.

DEPONENT

M/S STAR MINES
PARTNER

- 6 MAY 2022

(52) Date....
Shri... Deepak Chaudhary
R/O... Krishna Dayal Colony Hakikat Nagar Saharanpur
ATTESTED

KAILASH CHANDER SHARMA
Advocate & NOTARY
GHAZIABAD

NOTARY GOVT. OF INDIA
Kailash Chandar Sharma Advocate Regd. No. 3411 GHAZIABAD

- 6 MAY 2022

प्रेषक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0,
खनिज भवन,लखनऊ।

सेवा में,

जिलाधिकारी,
सहारनपुर।

संख्या 1063/एम0–प्रवर्तन सहारनपुर/2021 दिनांकः 04 मार्च, 2022

विषयः–खनन पट्टे का खनन कार्य मा0 न्यायालय (NGT) के आदेशानुसार प्रतिबंधित रहने की अवधि के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक अपने पत्र संख्या–962/ख0वि0/2021–22 दिनांक 04 फरवरी, 2022, जिसके द्वारा मै0 स्टार मांईस प्रो0 श्री दीपक के पक्ष में ग्राम–बरथा कोरसी, तह0–बेहट के गाटा संख्या–1 रकबा–36.00 हे0 क्षेत्र पर स्वीकृत बालू, बजरी, बोल्डर (मिश्रित अवस्था) के पांच वर्षीय खनन पट्टे के सम्बन्ध में मा0 राष्ट्रीय हरित न्यायाधिकरण के आदेश दिनांक 28.10.2021 के अनुपालन में दिनांक 09.01.2022 तक खनन पट्टे के संचालित न रहने की स्थिति में अवरूद्ध अवधि की रायल्टी मूल्य जमा कराये जाने अथवा नही जमा कराये जाने के सम्बन्ध में मार्गदर्शन निवेदित किया गया है, का सन्दर्भ ग्रहण करने का कष्ट करें।

इस सम्बन्ध में अवगत कराना है किः–

1. खनन क्षेत्रों के पर्यावरण स्वच्छता प्रमाण–पत्र प्राप्त किये जाने हेतु परियोजना प्रस्तावक द्वारा प्रस्तुत की जाने वाली कतिपय आवेदनों में खनन की दैनिक मात्रा का उल्लेख किया जाता है परन्तु जारी पर्यावरण स्वच्छता प्रमाण पत्र में वार्षिक खनन की मात्रा निर्धारित होती है। उल्लेखनीय है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना के अनुसार मानसून सत्र (जुलाई से सितम्बर) में खनन कार्य प्रतिबन्धित होता है। कतिपय खनन पट्टो में नदियों का जल स्तर बढ़ जाने अथवा मा0 न्यायालय के आदेश व अन्य विधिक कारणों से खनन कार्य प्रतिबन्धित रहने के दृष्टिगत अवशेष मात्रा को पट्टा वर्ष के अन्य माहों में समायोजित किया जाता है। उक्त के दृष्टिगत खनन पट्टो में एक समान दैनिक मात्रा का निर्धारण किया जाना सम्भव नहीं है।

2. उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–28(2)(दो) में प्राविधानित है कि खनिज परिहार हेतु "प्रथम वर्ष के लिये देय धनराशि का निर्धारण, पर्यावरण अनापत्ति प्रमाण–पत्र में उल्लिखित खनिज की वार्षिक मात्रा को ई–निविदा/ई–नीलामी में प्राप्त धनराशि की दर से गुणा कर किया जायेगा।" खनन पट्टा अन्तर्गत वार्षिक देय धनराशि को मानसून अवधि को छोड़कर मासिक किश्तों में विभाजित करते हुए उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 के नियम–28(2)(चार) के अन्तर्गत पंचम अनुसूची के अनुसार अवधारित की जाती है। नियमावली, 2021 में खनन हेतु दैनिक मात्रा का निर्धारण किये जाने के प्राविधान नहीं है।

3. उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–41(ज) में प्राविधानित है कि "किन्हीं विशेष परिस्थितियों के कारण पट्टा क्षेत्र में खनन संक्रिया के बाधित होने की स्थिति में जिला अधिकारी राज्य सरकार के पूर्व अनुमोदन से आगामी किस्त के सापेक्ष बाधित अवधि के दौरान संदेय किस्त के समतुल्य धनराशि का समायोजन संदेय देयों से आनलाईन करेगा।"

अतः उपरोक्तानुसार अपने स्तर से कार्यवाही करने का कष्ट करें।

भवदीय

(डा0 रोशन जैकब)
निदेशक।

प्रेषक,

जिलधिकारी,
सहारनपुर।

सेवा में,

महाप्रबंधक (व्यवसाय विकास)
सेन्ट्रल माईन प्लानिंग एण्ड डिजाईन इन्टीच्यूट लिमिटेड,
कोल इण्डिया लिमिटेड की अनुषंगी कम्पनी/
भारत सरकार का एक लोक उपक्रम,
गोन्दवाना प्लेस, कॉके रोड रांची–834031 झारखण्ड।

पत्रांकः 1161/ख0अनु0/Replenishment Study/सहा0पुर–2020–21 दिनांकः 25 मार्च, 2022

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0 ए0 संख्या 90 वर्ष 2020 प्रमोद कुमार बनाम उत्तर प्रदेश सरकार व अन्य में पारित आदेश दिनांक 06.04.2021 के अनुपालन जनपद सहारनपुर स्थित नदियों के Replenishment Study के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0 ए0 संख्या 90 वर्ष 2020 प्रमोद कुमार बनाम उत्तर प्रदेश सरकार व अन्य में पारित आदेश दिनांक 06.04.2021 द्वारा सभी राज्य को अनुपालन किये जाने हेतु निर्देशित किया गया है जो निम्नवत् हैः–

We direct all the States/UTs to strictly follow the SSMG2016 read with EMGSM-2020 reinforced by mechanism for preparation of DSRs (in terms of directions of this Tribunal dated 14.10.2020 in Pawan Kumar, supra and 04.11.2020 in Rupesh Pethe, supra), Environment Management Plans, replenishment studies, mine closure plans, grant of EC (in terms of direction dated 13.09.2018 in Satendra Pandey, supra), assessment and recovery of compensation (as per discussion in Para 25), seizure and release of vehicles involved in illegal mining (in terms of order dated 19.02.2020 in Mushtakeem, supra), other safeguards against violations, grievance redressal, accountability of the designated officers and periodical review at higher levels. As already noted, EMGSM-2020 contemplates extensive use of digital technology, including remote sensing.

Accordingly, we direct that replenishment study may now be got conducted by the State, in accordance with the earlier orders of this 5 Tribunal within three months and further mining be allowed consistent with the replenishment study. Till such study is carried out, mining may be suitably restricted. No mining be allowed upstream of Hathnikund Barrage in villages Mayapur and Rehna unless permissibility of such mining is found to be conducive to the environment and there is valid ground to ignore the opinion of the FRI.

उक्त आदेश के अनुपालन जनपद सहारनपुर स्थित नदियों के Replenishment Study कराया जाना अति आवश्यक है।

अतः आपसे अनुरोध है कि जनपद सहारनपुर स्थित प्रश्नगत नदियों (यमुना नदी, खैरावली रॉ, बादशाही बाग रॉ, बड़कला रॉ, गैसरा रॉ, कालूवाला रॉ) के Replenishment Study हेतु प्रस्ताव/कार्यकारी योजना का व्यय का ब्योरा प्रेषित करने का कष्ट करें जिससे मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0 ए0 संख्या 90 वर्ष 2020 प्रमोद कुमार बनाम उत्तर प्रदेश सरकार व अन्य में पारित आदेश दिनांक 06.04.2021 के अनुपालन सुनिश्चित किया जा सके।

भवदीय,

(अखिलेश सिंह)
जिलाधिकारी,
सहारनपुर।

पत्रांक व दिनांक उपरोक्तानुसारः
प्रतिलिपिः

1. सचिव, भूतत्व एवं खनिकर्म, उत्तर प्रदेश शासन को इस अनुरोध के साथ प्रेषित जनपद सहारनपुर स्थित नदियों के Replenishment Study पर होने वाले व्यय का भुगतान जिला खनिज फाउण्डेशन ट्रस्ट से किये जाने हेतु अनुमोदन प्रदान करने का कष्ट करें।
2. निदेशक, भूतत्व एवं निदेशालय, खनिज भवन लखनऊ को इस अनुरोध के साथ प्रेषित की कृपया जनपद सहारनपुर स्थित नदियों के Replenishment Study कराये जाने हेतु सेन्ट्रल माईन प्लानिंग एण्ड डिजाईन इन्टीच्यूट लिमिटेड को अपने स्तर से भी पत्र प्रेषित करने का कष्ट करें।

जिलाधिकारी,
सहारनपुर।

cmpdi
A Mini Ratna Company

सेन्ट्रल माईन प्लानिंग एण्ड डिजाईन इंस्टीच्यूट लिमिटेड
(कोल इण्डिया लिमिटेड की अनुषंगी कम्पनी / भारत सरकार का एक लोक उपक्रम)
गोन्दवाना प्लेस, काँके रोड, राँची - 834031, झारखण्ड (भारत)
Central Mine Planning & Design Institute Limited
(A Subsidiary of Coal India Limited / Public Sector Undertaking of Govt. of India)
Gondwana Place, Kanke Road, Ranchi – 834031, Jharkhand (India)
Corporate Identity Number – U14292JH1975GOI001223

फैक्स / ई.–ऑफिस / स्पीड डाक द्वारा

पत्रांक : सीएमपीडीआई / बी.डी. / ए (003)ऑफर / E-718568/ 18 दिनांक: 06.04.2022

सेवा में,
जिलाधिकारी,
कलेक्टरेट कम्पाउंड
दिल्ली रोड
सहारनपुर - 247001 (उ०प्र०)

To,
The District Magistrate,
Collectorate Compund,
Delhi Road,
Saharanpur-247001 (U.P).
Email: dmsah@nic.in

विषय : **Offer for Replenishment study of Saharanpur district of Uttar Pradesh – Reg. Submission of Offer.**

महोदय,

Hope, this letter finds you in the best of your spirit and long standing relationship with CMPDIL.

This has reference to your letter no. 1161/ख०अनु०/Replenishment study/सहा०पु-2020-21, dated 25.03.2022, pertaining to the subject assignment.

Accordingly, we have examined the requirement and are submitting our proposal for the subject assignment consisting of Scope of Services, Time schedule, Consultancy fee, Terms of Payment etc. as detailed below, for your kind consideration and acceptance.

1.0 SCOPE OF SERVICES

The Scope of services of CMPDI shall be for '**Replenishment study of Saharanpur district, UP for six rivers namely Yamuna, Khairawali, Badshahi Bag, Badkala, Gaisra and Kaluwala'**, which consists of the following activities :

i) Preliminary survey of the potential 22 mine sites along with DGM officials for fixing the area of replenishment study.
ii) Determination of sand replenishment through pre-monsoon and post-monsoon survey at 22 locations in six rivers in the district, as per guidelines suggested by CMPDI to MoEFCC.
iii) Grain size analysis of river sand.
iv) Recommendations for undertaking sand mining keep in view the occurrence water in the river.
v) Preparation of Draft Report.
vi) Final report based on comments from DGM, if any

2.0 INPUT DATA/INFORMATION REQUIRED

The Authority, Directorate of Geology & Mining, Govt. of U.P. shall arrange to provide the following for carrying out the subject assignment:

i) DSR, Lease details
ii) Pre-monsoon replenishment data

3.0 TIME SCHEDULE

The replenishment study will be undertaken during pre-monsoon and post-monsoon seasons. The interim report will be submitted by December, 2022. The final report will be submitted by March, 2023.

Contd…P/2

The 'ZERO' date shall reckon from the date of receipt of work order along with the initial payment as at para 6.0 i) indicated under Clause Terms of Payment and /or receipt of input as specified in Para 2.0 from the Authority, Directorate of Geology & Mining, Govt. of U.P., whichever is later.

The delay at any stage of work beyond the control of CMPDI may increase the total time schedule accordingly.

Note: CMPDI shall be entitled to time extension for performance of the contract in the event of any preventive measures being taken by the Government of India or the concerned State Governments to limit the impact of the novel corona virus COVID-19. CMPDI may not be able to perform some or any of its obligations till the existence of such situation.

4.0 DELIVERABLES

i)	Interim Study report	-	02 copies
ii)	Final Study Report	-	03 copies

5.0 CONSULTANCY FEE

The consultancy fee for the subject assignment as per Scope of Services envisaged at would be **Rs. 93,85,400/- (Rupees ninety three lakhs eighty five thousand four hundred only)** for carrying out the subject assignment.

The above fee does not include GST, which is to be paid by client as applicable during the billing period in addition to the consultancy fee indicated above. The present rate of GST chargeable is @18% of total consultancy fee.

6.0 TERMS OF PAYMENT

The payment terms for the assignment shall be as below:

i) 30% of total consultancy fee plus GST shall be paid by Directorate of Geology & Mining, Govt. of U.P after receipt of work order.

ii) 50% of total consultancy fee plus GST shall be paid by Directorate of Geology & Mining, Govt. of U.P after receipt of Interim Study Report.

iii) Balance 20% of total consultancy fee plus GST shall be paid by Directorate of Geology & Mining, Govt. of U.P after submission of Final Study Report.

7.0 MODE OF PAYMENT

The payment shall be made through e-payment through **SBI COLLECT** :

1) Please go to the link - **https://www.onlinesbi.com//prelogin/collecthome.htm**
2) Accept the terms & conditions.
3) Choose the state - Choose JHARKHAND
4) Type of Corporation - Select PSU – Choose CMPDI Ltd.
5) Select Payment Category- Select 'SALES ADVANCE' for advance payment and 'SALES BILLS REALISATION' for payment against bills.

For the purpose of billing, please provide your GST registration no. and copy of registration certificate along-with the work order. Also, please provide following details for Billing purposes.

1) Name of the Company:
2) Billing Address:
3) Shipping Address (if different from the Billing address)
4) Name of the Nodal Officer:
5) Address:
6) Email id:
7) Mobile no:
8) Landline no:

Contd...P/3

The bill amount is payable within 21 days after receipt of the bill except the initial advance to paid by client.

8.0 FORCE MAJEURE

Neither of the parties hereto shall be considered in default in performance of the obligations under the Agreement if such performance is prevented or delayed by events such as war including civil war (whether declared or not), civil commotion, insurgency, hostilities, revolution, riots, strikes, lock-out, conflagration, epidemics, accident, fire, flood, drought, earthquake or because of any act of god or cause beyond the reasonable control of the party affected or prevented by sufficient cause provided notice in writing is given within 15 (fifteen) days of occurrence of Force Majeure within the shortest possible period by CMPDI to Client and vice versa.

Soon after the cause of force majeure has been removed, the party, whose ability to perform has been affected, shall notify the other party of such cessation and the actual delay occurred with necessary evidence in support thereof. From the date of occurrence of a case of Force Majeure, the obligation of the party affected shall be suspended during the continuance of any inability so caused until the cause itself and inability resulting there from have been removed and the agreed time of completion of the respective obligations under this agreement shall stand extended by a period equal to the period of delay occasioned by such events.

Should one of the parties be prevented from fulfilling the obligations by a state of force majeure lasting for a period of more than 1 (one) month, the two parties shall consult each other and decide on the future execution of the Agreement.

In case of termination of work due to Force Majeure condition, Directorate of Geology & Mining, Govt. of U.P. shall pay to CMPDI towards all works done and expenses committed by CMPDI up to the date of happening of the Force Majeure event.

9.0 ARBITRATION/ SETTLEMENT OF DISPUTES

In the event of any dispute or difference relating to the interpretation and application of the provisions of commercial contracts(s) between Central Public Sector Enterprises (CPSEs)/Port Trusts inter se and also between CPSEs and Government Departments/Organizations(excluding disputes concerning Railways, Income Tax, Customs & Excise Departments), such dispute or difference shall be taken up by either party for resolution through AMRCD as mentioned in DPE OM No. 4(1)/2013-DPE(GM)/FTS-1835 dated 22-05-2018

10.0 TERMINATION

Either party may terminate the agreement for breach by the other party of any term or condition of this agreement should such breach continue for a period or more than 60 (sixty) clear days provided that the non-defaulting party first delivers to the defaulting party written notice of breach, stating particulars of the breach and requesting the defaulting party to remedy the same; and the intention of the non-defaulting party to terminate this agreement for breach unless remedied, provided that within such 60 (sixty) clear days after defaulting party receives such notice, the defaulting party does not remedy such breach.

Upon termination of the Agreement, the Client shall make payment to CMPDI for services satisfactorily performed and other reimbursable expenditures already incurred by CMPDI, prior to the effective date of termination.

In the event of any dispute, the matter shall be referred to the arbitration as per the "Arbitration" clause of this offer.

Termination of the Agreement shall not prejudice or affect the accrued rights or claims and liabilities of the parties.

11.0 CONFIDENTIALITY

(A) Each party shall treat all information obtained from the other party pursuant to this Letter of Award (LOA) as "Confidential Information", except to the extent that such information:

Contd...P/4

i) Was publicly known prior to the date of the LOA or has become publicly known after the date of LOA; or

ii) Is required by law to be disclosed; or

iii) Is acquired from a third party having the right to disclose it to the relevant person; or

iv) Independently acquired or developed by a party without the benefit or use of any of the Confidential Information.

(B) The parties shall treat the "Confidential Information", as confidential and shall not, without prior written consent of the other Party, disclose, publish or communicate or allow the disclosure, publication or communication of "Confidential Information" or any part of it to any person other than its consultants, advisors and employees needing access to the "Confidential Information" in the course of their duties as consultants, advisors and employees.

(C) Neither party shall use the "Confidential Information" in any way for any purpose other than the purpose for which it is meant. Either party shall also keep confidential the fact that the "Confidential Information" has been received by it.

(D) The parties hereby do undertake that its employees, advisors and consultants will not take (or omit to take) any action which if taken (or not taken) by the Party would constitute a breach of the obligations of the Party to the other Party under the LOA.

(E) In the event that a Party or any of its employees, officers, directors and advisor/ consultant / lenders are obliged to disclose any "Confidential Information" to any Government Authority / Agency, Court / Tribunal or other judicial authorities, other regulatory authorities including Stock Exchange Authorities as a result of court / tribunal order or pursuant to Government action or under applicable laws, the recipient shall immediately inform the other party. The Party or any of its employees, officers, directors and advisor / consultant / lenders may disclose such "Confidential Information" to the extent required by the relevant court / tribunal order or government action or under applicable laws.

12.0 VALIDITY

This offer is a budgetary offer and not a quote. This offer is valid only for 90 days and restricted to this Work *of "Replenishment study of Yamuna, Khairawali, Badshahi Bag, Badkala, Gaisra and Kaluwala of Saharanpur district of UP."* only. It is based on the information provided and it is prohibited to use this offer for any purpose other than to negotiate a contract with CMPDI. *The Information is confidential and you must not distribute it to any third party, in whole or part, or use this for any other purpose without the express written permission of CMPDI. Any assumptions, opinions and estimates expressed in the Offer constitute CMPDI's judgment as of the date thereof and are subject to change without notice. CMPDI does not accept any liability for any direct, consequential or other loss arising from reliance on the contents of this Offer.*

धन्यवाद एवं सदैव अपनी सर्वोत्तम सेवाओं के आश्वासन सहित ।

भ व दी य

06/04/2022

महाप्रबन्धक

(व्यवसाय विकास)

सूचनार्थ प्रतिलिपि –

: Director, DMG, Lucknow

: Mining Officer, Saharanpur, UP (saharanpurmo@gmail.com)

प्रेषक,

जिलधिकारी,
सहारनपुर।

सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय,
खनिज भवन, लखनऊ।

पत्रांकः 1237/ख0अनु0/Replenishment Study/सहा0पुर–2020–21 दिनांकः 07अप्रैल, 2022

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0 ए0 संख्या 90 वर्ष 2020 प्रमोद कुमार बनाम उत्तर प्रदेश सरकार व अन्य में पारित आदेश दिनांक 06.04.2021 के अनुपालन जनपद सहारनपुर स्थित नदियों के Replenishment Study के संबंध में।

महोदया,

कृपया उपरोक्त विषयक अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0 ए0 संख्या 90 वर्ष 2020 प्रमोद कुमार बनाम उत्तर प्रदेश सरकार व अन्य में पारित आदेश दिनांक 06.04.2021 का अनुपालन कराये जाने हेतु निर्देशित किया गया है जो निम्नवत् हैः–

"We direct all the States/UTs to strictly follow the SSMG2016 read with EMGSM-2020 reinforced by mechanism for preparation of DSRs (in terms of directions of this Tribunal dated 14.10.2020 in Pawan Kumar, supra and 04.11.2020 in Rupesh Pethe, supra), Environment Management Plans, replenishment studies, mine closure plans, grant of EC (in terms of direction dated 13.09.2018 in Satendra Pandey, supra), assessment and recovery of compensation (as per discussion in Para 25), seizure and release of vehicles involved in illegal mining (in terms of order dated 19.02.2020 in Mushtakeem, supra), other safeguards against violations, grievance redressal, accountability of the designated officers and periodical review at higher levels. As already noted, EMGSM-2020 contemplates extensive use of digital technology, including remote sensing.

Accordingly, we direct that replenishment study may now be got conducted by the State, in accordance with the earlier orders of this 5 Tribunal within three months and further mining be allowed consistent with the replenishment study. Till such study is carried out, mining may be suitably restricted. No mining be allowed upstream of Hathnikund Barrage in villages Mayapur and Rehna unless permissibility of such mining is found to be conducive to the environment and there is valid ground to ignore the opinion of the FRI."

उक्त आदेश के अनुपालन जनपद सहारनपुर स्थित नदियों के Replenishment Study कराये जाने हेतु महाप्रबंधक (व्यवसाय विकास) सेन्ट्रल माईन प्लानिंग एण्ड डिजाईन इन्टीच्यूट लिमिटेड, कोल इण्डिया लिमिटेड की अनुषंगी कम्पनी/भारत सरकार का एक लोक उपकम, गोन्दवाना प्लेस, कॉके रोड रांची–834031 झारखण्ड से जनपद सहारनपुर स्थित प्रश्नगत नदियों (यमुना नदी, खैरावली रॉ, बादशाही बाग रॉ, बड़कला रॉ, गैसरा रॉ, कालूवाला रॉ) के Replenishment Study हेतु प्रस्ताव/कार्यकारी योजन का व्यय का ब्योरा प्रेषित करने हेतु अनुरोध किया गया था। जिसके कम में महाप्रबंधक (व्यवसाय विकास) सेन्ट्रल माईन प्लानिंग एण्ड डिजाईन इन्टीच्यूट लिमिटेड से उनके कार्यालय के पत्र सीएमपीडीआई/बी.डी./ए(003)आफर/E–718568/18 दिनांक 06.04.2022 द्वारा घनराशि रु0 93,85,400/– Replenishment Study हेतु प्रस्ताव/कार्यकारी योजन का व्यय का ब्योरा विवरण सहित प्रस्ताव प्राप्त हुआ है।(छायाप्रति संलग्न)

अतः महोदय से अनुरोध है कि अनुरोध है कि जनपद सहारनपुर स्थित प्रश्नगत नदियों (यमुना नदी, खैरावली रॉ, बादशाही बाग रॉ, बड़कला रॉ, गैसरा रॉ, कालूवाला रॉ) के Replenishment Study हेतु महाप्रबंधक (व्यवसाय विकास) सेन्ट्रल माईन प्लानिंग एण्ड डिजाईन इन्टीच्यूट लिमिटेड से उनके कार्यालय के पत्र सीएमपीडीआई/बी.डी./ए(003)आफर/E–718568/18 दिनांक 06.04.2022 द्वारा घनराशि रु0 93,85,400/– Replenishment Study हेतु प्रस्ताव/कार्यकारी योजन का व्यय का ब्योरा विवरण सहित प्राप्त प्रस्ताव का भुगतान जिला खनिज फाउन्डेशन ट्रस्ट सहारनपुर से किये जाने हेतु अनुमोदन/स्वीकृति प्रदान करने का कष्ट, जिससे मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0 ए0 संख्या 90 वर्ष 2020 प्रमोद कुमार बनाम उत्तर प्रदेश सरकार व अन्य में पारित आदेश दिनांक 06.04.2021 के अनुपालन सुनिश्चित किया जा सके।

संलग्नकः उपरोक्तानुसार

भवदीय,

(अखिलेश सिंह)
जिलाधिकारी,
सहारनपुर।

पत्रांक व दिनांक उपरोक्तानुसारः

प्रतिलिपिः

1. सचिव, भूतत्व एवं खनिकर्म, उत्तर प्रदेश शासन को इस अनुरोध के साथ प्रेषित जनपद सहारनपुर स्थित नदियों के Replenishment Study पर होने वाले व्यय का भुगतान जिला खनिज फाउन्डेशन ट्रस्ट से किये जाने हेतु अनुमोदन प्रदान करने का कष्ट करें।

जिलाधिकारी,
सहारनपुर।

प्रेषक,

जिलधिकारी,
सहारनपुर।

सेवा में,

महाप्रबंधक (व्यवसाय विकास)
सेन्ट्रल माईन प्लानिंग एण्ड डिजाईन इन्टीच्यूट लिमिटेड,
कोल इण्डिया लिमिटेड की अनुषंगी कम्पनी/
भारत सरकार का एक लोक उपकम,
गोन्दवाना प्लेस, कॉके रोड रांची–834031 झारखण्ड।

पत्रांक: 1248/ख0अनु0/Replenishment Study/सहा0पुर–2020–21 दिनांक: 11 अप्रैल, 2022

विषयः आपके कार्यालय के पत्र दिनांक 06.04.2022 द्वारा जनपद सहारनपुर Replenishment Study के संबंध में।

महोदय,

कृपया उपरोक्त विषयक आपके कार्यालय के पत्र संख्या कार्यालय के पत्र सीएमपीडीआई/बी.डी./ए(003)आफर/E–718568/18 दिनांक 06.04.2022 का संदर्भ ग्रहण करने का कष्ट करें। जिसके द्वारा जनपद सहारनपुर में Replenishment Study के संबंध में Pre-Monsoon and Post monsoon हेतु अग्रिम रिपोर्ट दिसम्बर, 2022 व अंतिम रिपोर्ट मार्च, 2023 तक प्रेषित करने का समय दिया गया है। Replenishment Study हेतु व्यय प्रस्ताव घनराशि रु0 93,85,400/– दिया गया है। जिसके संबंध में निदेशक, भूतत्व एवं निदेशालय, खनिज भवन लखनऊ को प्रस्ताव के अनुमोदन हेतु पत्र कार्यालय से प्रेषित किया गया है।

इस संबंध में अवगत कराना है कि जनपद में अधिकांश खनन क्षेत्र युमना नदी में स्थित हैं। सभी उपखनिज के खण्ड एक दूसरे से सटे हैं जिसकी संख्या 16 है, तथा खैरावली रॉ, बादशाही बाग रॉ, बड़कला रॉ, गैसरा रॉ, कालूवाला रॉ में 06 उपखनिज के क्षेत्र उपलब्ध है। सभी नदियां साथ ही आस पास ही स्थित जिसमें कुल उपखनिज के खनन क्षेत्रों की संख्या 22 है।

उक्त के कम में अवगत कराना है कि जनपद सहारनपुर स्थित नदियों के Replenishment Study हेतु जनपद में राजस्व प्राप्ति के दृष्टिगत अतिशीघ्र कराया जाना आवश्यक है साथ ही आपके द्वारा प्रस्तुत व्यय प्रस्ताव घनराशि रु0 93,85,400/– भी अधिक प्रतीत हो रही है।

अतः आपसे अनुरोध है कि जनपद सहारनपुर स्थित प्रश्नगत नदियों (यमुना नदी, खैरावली रॉ, बादशाही बाग रॉ, बड़कला रॉ, गैसरा रॉ, कालूवाला रॉ) के Replenishment Study हेतु प्रस्ताव/कार्यकारी योजन का व्यय का ब्योरा की धनराशि कम करने के साथ ही माह जुलाई 2022 तक Pre-Monsoon and Post monsoon की रिपोर्ट माह नवम्बर तक तथा अंतिम रिपोर्ट माह दिसम्बर, 2022 तक प्रेषित किये जाने का कष्ट करें। जिससे मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0 ए0 संख्या 90 वर्ष 2020 प्रमोद कुमार बनाम उत्तर प्रदेश सरकार व अन्य में पारित आदेश दिनांक 06.04.2021 के अनुपालन सुनिश्चित किया जा सके।

भवदीय,

(अखिलेश सिंह)
जिलाधिकारी,
सहारनपुर।

पत्रांक व दिनांक उपरोक्तानुसारः
प्रतिलिपिः
1. निदेशक, भूतत्व एवं निदेशालय, खनिज भवन लखनऊ को इस सूचनार्थ एवं आवश्यक कार्यवाही।

जिलाधिकारी,
सहारनपुर।

कार्यालय जिलाधिकारी सहारनपुर
(खनन अनुभाग)

पत्रांकः 1384/ख0अनु0/ई–निविदा/2022–23 दिनांक 02/05/ 2022

जनपद–सहारनपुर में बालू, बजरी, बोल्डर (मिश्रित अवस्था में), RBM के उपलब्ध खनन क्षेत्रों हेतु पुनः पूर्ति अध्ययन आख्या (Replenishment Study Report) हेतु ई–निविदा आमन्त्रण सूचना

सर्वसाधारण को सूचित किया जाता है कि जनपद–सहारनपुर, तहसील बेहट स्थित ग्राम अकरबपुर बांस अहतमाल, आराजी जेवडी अहतमाल व मसूदपुर गढ अहतमाल, शहजादपुर बांस अहतमाल, अलाउद्दीनपुर बांस अहतमाल, महमूदपुर नगली अहतमाल, शाहपुर बांस अहतमाल, अबुतालिबपुर गढ अहतमाल, नित्यानन्दपुर अहतमाल व सैदमौहम्मदपुर गढ अहतमाल, शेरपुर पेलों, कालूवाला पहाडीपुर नुनियारी अहतमाल खण्ड प्रथम, असलमपुर बरथा, रसूलपुर उर्फ रसूली, असलमपुर बरथा, नुनियारी अहतमाल खण्ड–द्वितीय, फैजाबाद प्रथम तथा फैजाबाद द्वितीय में उपलब्ध उपखनिज बालू, बजरी, बोल्डर (मिश्रित अवस्था में), RBM की निकासी हेतु Sustainable Sand Mining Management Guideline-2016 (SSMG-2016) and Enforcement & Monitoring Guidelines for Sand Mining-2020 published by MoEF&CC के दिशा निर्देशों के अन्तर्गत उक्त क्षेत्रों की पुनः पूर्ति अध्ययन (Replenishment Study) किये जाने के निर्देश प्राप्त हुए है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या 778/ख0अनु0/ई–निविदा सह ई–नीलामी/2021 दिनांक 01.01.2022 द्वारा उक्त क्षेत्रों की पुनः पूर्ति अध्ययन (Replenishment Study) हेतु आमन्त्रण सूचना जारी की गयी थी, जिसमें एक आवेदन प्राप्त हुआ था परन्तु माह जनवरी, 2022 में विधानसभा सामान्य निर्वाचन–2022 के सम्बन्ध में लागू आदर्श आचार संहिता के दृष्टिगत उक्त क्षेत्रों की पुनः पूर्ति अध्ययन (Replenishment Study) की ई–निविदा की कार्यवाही पूर्ण नही की जा सकी। इसलिए निम्न क्षेत्रों की पुनः पूर्ति अध्ययन (Replenishment Study) अधोहस्ताक्षरी द्वारा जिला स्तरीय गठित समिति के पर्यवेक्षण/तकनिकी दिशा निर्देशों के अर्न्तगत किया जाना है, जिसका विवरण निम्नवत् हैः–

जनपद सहारनपुर में अधिकांश खनन क्षेत्र युमना नदी में स्थित हैं। सभी उपखनिज के खण्ड एक दूसरे से सटे हैं जिसकी संख्या 16 है, तथा खैरावली रॉ, बादशाही बाग रॉ, बड़कला रॉ, गैसरा रॉ, कालूवाला रॉ में 06 उपखनिज के क्षेत्र उपलब्ध है। सभी नदियां साथ ही आस पास ही स्थित जिसमें कुल उपखनिज के खनन क्षेत्रों की संख्या 22 है।

नियम एवं शर्तें निम्न प्रकार हैः–

1. आवेदनकर्ता द्वारा रू0 5,000/– का आवेदन शुल्क निर्धारित लेखा शीर्षक 0853 अलौह धातु खनन और धातुकर्म उद्योग–102 खनिजों रियायती फीस एंव 01 खनिज रियायत शुल्क सम्बन्धी किराये में आफलाईन अथवा आनलाईन UP Rajkosh में उपरोक्त लेखाशीर्षक में जमा करा कर आवेदन कर सकता है।
2. QCI/NABET से मान्यता प्राप्त सलाहकार जिनकी मान्यता न्यूनतम 05 वर्षो से अधिक हो तथा जिनके पास न्यूनतम 03 in house EIA coordinator, 01 in-house उ0प्र0 राजय से मान्यता प्राप्त RQP तथा न्यूनतम 01 in-house hydrogeologist हो को वरीयता दी जाएगी। उपरोक्त के अतिरिक्त उक्त सलाहकार का अनुबन्ध न्यूनतम 05 वर्षो से NABL से मान्यता प्राप्त Laboratory से होना तथा Pre-monsoon एवं Post-Monsoon Study करने का अनुभव अनिवार्य होगा।
3. QCI/NABET से मान्यता प्राप्त सलाहकार को वरीयता दी जाएगी, जिन्होंने उत्तर प्रदेश राज्य में नदी तल खनन के लिए कम से कम 10 पूर्व और बाद के मानसून के पुनः पूर्ति अध्ययन किया हो।

4. इसके अलावा QCI/NABET से मान्यता प्राप्त सलाहकार को वरीयता दी जाएगी, जिन्होंने RBM के एक्सपोजर वाले क्षेत्र "शिवालिक" में पुनः पूर्ति अध्ययन रिपोर्ट (Replenishment Study Report) का निष्पादन किया है।
5. एक बार उद्धत और अनुमोदित दर अंतिम होगी और बाद के चरण में कोई भी परिवर्तन स्वीकार नहीं किया जाएगा।
6. इस कार्यालय द्वारा उद्धत दर के अलावा कोई अतिरिक्त शुल्क वहन नही किया जाएगा। उद्धत दर जीएसटी सहित होनी चाहिए।
7. MoEF&CC के दिशा निर्देशों के अनुसार सहारनपुर के सहारनपुर क्षेत्र के लिये रेत खनन (आर0बी0एम0) या नदी तल में खनन के लिये पुनः पूर्ति अध्ययन रिपोर्ट (Replenishment Study) तैयार करने के कार्य का दायरा है, कार्य के मानदंड और तरीके (MoEF&CC और समय –समय पर राष्ट्रीय हरित अधिकरण (NGT) द्वारा जारी) निर्देशों के अनुरूप होंगे।
8. डेटा संग्रह सलाहकार (उपक्रम एजेंसी) द्वारा किया जाएगा। Replenishment Study तैयार कराने के लिये उत्तर प्रदेश सरकार के पीडब्ल्यूडी, राजस्व, खनिज विभाग, सिंचाई विभाग एवं वन विभाग आदि आवश्यक सहायता प्रदान की जाएगी। तथापि, उपलब्ध आंकडे सम्बन्धित विभागों द्वारा सलाहकार (उपक्रम एजेंसी) को उपलब्ध कराये जाएगें।
9. समय–समय पर माननीय NGT/MoEF&CC/EIA अधिसूचना द्वारा निर्धारित मानदण्डों और दिशा निर्देशों को सर्वेक्षण और रिपोर्टिंग में अनुपालन किया जाएगा।
10. निविदा में वर्णित कार्य कार्यादेश जारी होने की तिथि से NGT/MoEF&CC/EIA अधिसूचना द्वारा निर्धारित मानदण्डों और दिशा निर्देशा के अनुसार निर्धारित अवधि माह जुलाई 2022 तक Pre-Monsoon and Post monsoon की रिपोर्ट माह नवम्बर तक तथा अंतिम रिपोर्ट माह दिसम्बर, 2022 तक में पूर्ण करने के उपरान्त पूनः पूर्ति अध्ययन (Replenishment Study) प्रतिवेदन जिलाधिकारी, सहारनपुर को प्रस्तुत किया जाएगा।
11. सलाहकार द्वारा किये गये कार्यों को पाँच सदस्यीय समिति (जिसका नेतृत्व एवं समन्वय SEIAA द्वारा किया जाएगा), जिसमें CPCB (जहाँ भी इसका क्षेत्रीय कार्यालय है), राज्य प्रदूषण नियंत्रण बोर्ड और SEAC के दो विशेषज्ञ शामिल होंगे, द्वारा EVALUATION कराने के उपरान्त ही भुगतान की प्रकिया पूर्ण की जायेगी।
12. ई–निविदा आमन्त्रण सूचना के प्रकाशन की तिथि से 07 कार्य दिवसों के अन्दर अर्थात् **दिनांक 05.05.2022 दिनांक 13.05.2022** तक NIC की वेबसाईट www.etender.up.nic.in पर निविदाकार को अपनी ई–निविदा अपलोड करनी होगी।
13. सलाहकार सीलबन्द लिफाफे में अपना कोटेशन (हार्ड कॉपी में भी) अधोहस्तक्षरी के समक्ष प्रस्तुत करेगें, जिस पर नदी तल से रेत खनन (आर0बी0एम) के लिये पुनः पूर्ति रिपोर्ट (Replenishment Study Report) की तैयारी के रूप में लिखा जायेगा।
14. विज्ञप्ति के अनुसार 07 कार्य दिवसों में प्राप्त निविदाओं को अगले कार्य दिवस में दिनांक 16.05.2022 **को समय 2:00** बजे पूर्वान्ह/अपरान्ह जिलाधिकारी महोदय की अध्यक्षता में गठित समिति के सदस्यों के द्वारा खोला जाएगा।
15. अधोहस्ताक्षरी के पास बिना कोई कारण बताए ई–निविदा को स्वीकार या अस्वीकार करने के सभी अधिकार सुरक्षित हैं।
16. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह सलाहकार को मान्य होगा।
17. मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।

जिलाधिकारी
सहारनपुर।

पत्रांकः 1384/तद्‌दिनांक।

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन लखनऊ।
2. आयुक्त सहारनपुर मण्डल, सहारनपुर।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश लखनऊ।
4. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, गाजियाबाद।
5. प्रबन्ध निदेशक, यू0पी0 इलेक्ट्रॉनिक्स कार्पोरेशन लि0, अशोक मार्ग, लखनऊ।
6. निदेशक, सूचना एवं जनसम्पर्क निदेशालय, उ0प्र0 लखनऊ।
7. जिला सूचना विज्ञान अधिकारी एनआईसी, सहारनपुर।
8. जिला सूचना अधिकारी, सहारनपुर।

जिलाधिकारी
सहारनपुर।

कायालय जिलाधिकारी सहारनपुर
(खनन अनुभाग)

पत्रांकः 1383/ख0अनु0/ई–निविदा–कमेटी/2021 दिनांक 02/05/~~अप्रैल~~,2022

कार्यालय आदेश

जनपद सहारनपुर में अधिकांश खनन क्षेत्र युमना नदी में स्थित हैं। सभी उपखनिज के खण्ड एक दूसरे से सटे हैं जिसकी संख्या 16 है, तथा खैरावली रॉ, बादशाही बाग रॉ, बड़कला रॉ, गैसरा रॉ, कालूवाला रॉ में 06 उपखनिज के क्षेत्र उपलब्ध है। सभी नदियां साथ ही आस पास ही स्थित जिसमें कुल उपखनिज के खनन क्षेत्रों की संख्या 22 है। नदी तल में उपलब्ध 22 खनन क्षेत्रों ग्राम अकरबपुर बांस अहतमाल, आराजी जेवडी अहतमाल व मसूदपुर गढ अहतमाल, शहजादपुर बांस अहतमाल, अलाउद्दीनपुर बांस अहतमाल, महमूदपुर नगली अहतमाल, शाहपुर बांस अहतमाल, अबुतालिबपुर गढ अहतमाल, नित्यानन्दपुर अहतमाल व सैदमौहम्मदपुर गढ अहतमाल, शेरपुर पेलों, कालूवाला पहाडीपुर नुनियारी अहतमाल खण्ड–द्वितीय, असलमपुर बरथा, रसूलपुर उर्फ रसूली असलमपुर बरथा, नुनियारी अहतमाल खण्ड–प्रथम, फैजाबाद खण्ड–प्रथम व फैजाबाद खण्ड –द्वितीय की पुनः पूर्ति अध्ययन (Replenishment Study) कराये जाने हेतु उपखनिज बालू, बजरी, बोल्डर (मिश्रित अवस्था में), RBM की निकासी हेतु रेत खनन प्रबंधन दिशा निर्देश–2016 और एमओईएफएंडसीसी द्वारा प्रकाशित रेत खनन–2020 के लिए प्रवर्तन और निगरानी दिशा निर्देशों के अन्तर्गत उक्त क्षेत्रों की पुनः पूर्ति अध्ययन (Replenishment Study) किये जाने के निर्देश प्राप्त हुए है।

जनपद–सहारनपुर में नदी तल में उपलब्ध बालू, बजरी, बोल्डर (मिश्रित अवस्था में) RBM की निकासी हेतु रेत खनन प्रबंधन दिशा निर्देश –2016 और MoEF&CC द्वारा प्रकाशित Enforcement & Monitoring Guideline For Sand Mining–2020 के निर्देशों के अर्न्तगत क्षेत्रों का पुनः पूर्ति अध्ययन (Replenishment Study) हेतु जिला स्तर पर अपर जिलाधिकारी (वि0/रा0) की अध्यक्षता में प्रभागीय वनाधिकारी अथवा (नामित अधिकारी), लोक निर्माण विभाग व सिचाई विभाग से संबंधित अधिशासी अभियन्ता एव क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदुषण नियंत्रण बोर्ड, खान अधिकारी जनपद सहारनपुर को जनपद में उपलब्ध 22 क्षेत्रों की पुनः पूर्ति अध्ययन (Replenishment Study) किये जाने हेतु निम्न समिति का गठन किया जाता है:–

1. अपर जिलाधिकारी (वि0/रा0), सहारनपुर	**(अध्यक्ष)**
2. प्रभागीय वनाधिकारी, शिवालिक वन प्रभाग, सहारनपुर	**(सदस्य)**
3. अधिशासी अभियन्ता, सिंचाई निर्माण खण्ड, सहारनपुर	**(सदस्य)**
4. अधिशासी अभियन्ता, लोक निर्माण विभाग, सहारनरपुर	**(सदस्य)**
3. क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सहारनपुर	**(सदस्य)**
4. खान अधिकारी, सहारनपुर	**(सदस्य)**

उक्त समिति पुनः पूर्ति अध्ययन (Replenishment Study) को अन्तिम रूप प्रदान कर अपनी संस्तुति सहित जिलाधिकारी के समक्ष प्रस्तुत करेगी।

जिलाधिकारी
सहारनपुर

पत्रांक व दिनांकः–उपरोक्तानुसार।
प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रेषित।

1. अपर जिलाधिकारी (वि0/रा0), सहारनपुर ।
2. प्रभागीय वनाधिकारी, शिवालिक वन प्रभाग, सहारनपुर।
3. अधिशासी अभियन्ता, सिंचाई निर्माण खण्ड, सहारनपुर ।
4. अधिशासी अभियन्ता, लोक निर्माण विभाग, सहारनरपुर।
5. क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सहारनपुर ।
6. खान अधिकारी, सहारनपुर।

जिलाधिकारी
सहारनपुर

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

To,

Shri Deepak Chaudhari,
C-3, Hakeekat Nagar, Near Old Tax Sales Office,
Saharanpur, Behat, Saharanpur, U.P- 244701

Ref. No. 386...../Parya/SEIAA/5989-5653/2020 **Date: 30 December, 2021**

Sub: Environmental Clearance for Proposed Sand/Bajari/Boulder Mining at Gata No.-1, Village-Barthakorsi, Tehsil- Behat ,District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha).

Dear Sir,

Please refer to your application/letter dated 26-10-2021 related to subject the subject as above. The case was considered in SEIAA meeting held on 17-12-2021 in which SEIAA gone through the letter of the project proponent dated 26.10.2021regarding minute correction in the issued EC no-843/Parya/SEAC/5989-5653/2020 date 26-03-2021. SEIAA noted that there is typographical error in the geo-coordinates i.e. along with longitude "N" (north) is written instead of "E" (East). Hence SEIAA opined to correct the same in the issued EC.

Rest all the content of Environmental Clearance letter no. 843/Parya/SEAC/5989-5653/2018 date 26-03-2021 shall remain same.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

No..................... /Parya/SEIAA/5989-5653/2020 dated: As above
Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Saharanpur, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Gmail

Yuraj Sharma <lawchambersofyuvrajsharma@gmail.com>

Service of ADDITIONAL AFFIDAVIT by R-8 in Pramod vs. State of Uttar Pradesh Appeal No. 15 of 2021

1 message

Yuraj Sharma <lawchambersofyuvrajsharma@gmail.com> Sun, May 8, 2022 at 7:39 PM
To: sharma.ajit@gmail.com

To
Sh. Ajit Sharma

Please Find Attached the copy of Additional Affidavit on behalf of Respondent No. 8 (M/s Star Mines) in the captioned matter presently under adjudication before The Hon'ble Principal Bench, NGT. Delivery of this email shall be deemed to be the receipt of acknowledgment. A copy of this email is being filed as Proof Of Service along with the Additional Affidavit.

Thank You

Yuvraj Sharma
Advocate
+91-560195889

Additional Affidavit on behaf of respondent no.8.pdf
8659K